

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
S.A. No. 68 of 2016**

Binjo Murmu & Another	Appellants
	Versus			
Anta Majhi & Another		Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)**

For the Appellants	: Mr. Jitesh Kumar, Advocate.
For the Respondents	:	
	

05/29.06.2020.

Perused the report submitted by learned Registrar General, kept at Flag-D, in compliance of order dated 11.06.2020.

Report submitted by learned Registrar General is accepted.

I.A. No. 4718/2017 has been filed for deleting the name of respondent no. 1 namely, Anta Manjhi, who died issueless.

The main memo of appeal along with I.A. No. 4718/2017 has been served upon the office of the Advocate General, who represents the Deputy Commissioner, East Singhbhum, Jamshedpur, which has been received by Sanjeev Thakur, but till date, no counter affidavit has been filed in this regard and it is not proper to decide this issue without having counter affidavit from the State as the land may belongs to the State.

Under the aforesaid circumstances, appellants are directed to serve the copy of memo of appeal as well as both the interlocutory applications upon the office of the Advocate General, who shall authorize a competent law officer to file counter affidavit.

Put up this case after eight weeks after lock down period is over.

Let the name of Advocate General or authorized law officer be reflected in the cause title in place of Mr. Sanjeev Thakur.

(Kailash Prasad Deo, J.)

Sunil-Jay/-